

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 1777 OF 2021

THE PUNE MUNICIPAL CORPORATION

Appellant(s)

VERSUS

SARANG YADWADKAR & ORS.

Respondent(s)

O R D E R

Heard Mr. Atmaram N.S. Nadkarni, learned Senior Counsel appearing for the appellant.

We do not find any reason to interfere with the impugned order dated 02.11.2020 passed by the National Green Tribunal, Principal Bench, New Delhi.

Accordingly, the appeal is dismissed.

Pending applications stand disposed of.

..... J.
(ROHINTON FALI NARIMAN)

..... J.
(K.M. JOSEPH)

..... J.
(B.R. GAVAI)

New Delhi;
July 09, 2021.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1777/2021

THE PUNE MUNICIPAL CORPORATION

Appellant(s)

VERSUS

SARANG YADWADKAR & ORS.

Respondent(s)

(IA No.61192/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.61191/2021-EX-PARTE STAY and IA No.61193/2021-EXEMPTION FROM FILING O.T.)

Date : 09-07-2021 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE B.R. GAVAI

For Appellant(s) Mr. Atmaram NS Nadkarni, Sr. Adv.
Mr. Rahul Garg, Adv.
Mr. Salvador Santosh Rebello, AOR
Mr. Raghav Sharma, Adv.
Ms. Mitali Gupta, Adv.

For Respondent(s) Ms. Anitha Shenoy, Sr. Adv.
Ms. Ronita Bhattacharya Bector, Adv.
Ms. Srishti Agnihotri, AOR
Ms. Sanjana Thomas, Adv.
Ms. Aarti Krupa Kumar, Adv.
Mr. Chandratnay Chaube, Adv.

Mr. Mukesh Verma, Adv.
Mr. Anurag Agarwal, Adv.
Mr. Tariq Ahmed Abbasi, Adv.
Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

(Signed order is placed on the file)